

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 43

**IA 1530/2021 IA 2792/2022 IA 1726/2024 IA 1269/2020 IA 1270/2020 in
C.P.(IB)1387/MB/2017**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE
COMMUNICATIONS LIMITED**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1530/2021 IA 2792/2022 IA 1726/2024 in C.P.(IB)1387/MB/2017

- 1) Ms. Kriti Kalyani, Ld. Counsel for the Resolution Professional and Mr. H.P. Singh, Proxy Counsel for the DOT are present.
- 2) Proxy Counsel for the DOT informs that the Arguing Counsel is held up before the Hon'ble Supreme Court in another matter; thus, seeks some time to proceed further in the present matter and seeks leave of this Bench to adjourn the matter to some other date. Leave as prayed is allowed.
- 3) Stand over to 03.07.2024, for further consideration and hearing.

IA 1269/2020 IA 1270/2020 in C.P.(IB)1387/MB/2017

- 1) Ld. Counsel for the Parties are present.
- 2) Stand over to 25.06.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare